

FIR No. 243/2017

PS: Burari

State Vs. Jaswant Singh @ Raja

U/s 363/365/302/120B/34 IPC and 25 Arms Act

31.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

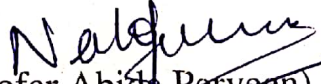
Sh. Piyush Pahuja, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail of 45 days on behalf of accused-applicant Jaswant Singh @ Raja in case FIR No. 243/2017 invoking the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Arguments heard.

For orders, put up on **05.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central) HC/Delhi
~~31.07.2020~~

FIR No. 34/2019
PS: DBG Road
State Vs. Urmila
U/s 302/120B/34 IPC

31.07.2020

Application is put up before this Court, as it is informed by the staff of the Court of Sh. Deepak Dabas, Ld. ASJ, Delhi that Ld. Presiding Officer is not holding court due to covid-19 infection, as Link Court.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

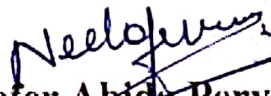
Sh. Gagan Bhatnagar, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of interim bail for 45 days on behalf of the accused-applicant Urmila in case FIR No. 34/2019.

Arguments heard.

For orders, put up on 04.08.2020.


(Neelofer Abida Perveen)
Link ASJ (Central) THC/Delhi
31.07.2020

FIR No. 41/2018
PS: Kashmere Gate
State Vs. Rashid
U/s 392/397/411/34 IPC and 25 Arms Act

31.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.
Sh. Fakhruddin, Counsel for accused-applicant (through video conferencing)

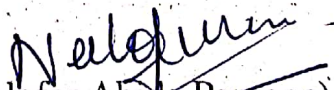
Hearing conducted through Video Conferencing.

This is an application for grant of interim bail for 45 days on behalf of accused Rashid in case FIR No. 41/18 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi in order to decongest the prisons due to outbreak of covid-19 pandemic.

Ld. Counsel submits that the accused-applicant fulfills all the criteria under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi as accused-applicant is in custody since 07.07.2018 and has clean antecedents.

Let report be called from the IO in respect of the previous involvement of accused-applicant Rashid other than the present case. Custody certificate alongwith conduct report be also called from the Jail Superintendent.

For report and consideration, put up on **11.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central) HC/Delhi
31.07.2020

FIR No. 243/2017

PS: Burari

State Vs. Deepak

U/s 302/380/411/201/120B/34 IPC and 25 Arms Act

31.07.2020

Present: Sh. K. P. Singh, Addl. PP for State.

None for applicant-accused.

This is an application under section 439CrPC for grant of bail on behalf of accused Deepak in case FIR No. 243/2017 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons on Delhi due to out break of covid-19 pandemic.

Written submissions are on record.
Arguments heard on behalf of the prosecution. Record is perused.

For orders, put up alongwith the bail application of co-accused on

05.08.2020.

Neelofer
(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi

31.07.2020

FIR No. 165/2015
PS: I. P. Estate
State Vs. Ragib
U/s 395/397/365/412/120B IPC

31.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Naiem Ahmed, Counsel for accused-applicant
(through video conferencing)

Hearing conducted through Video Conferencing.

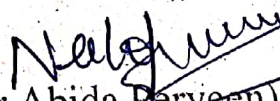
This is an application under Section 439 CrPC for grant of
bail on behalf of accused Ragib in case FIR No. 168/2015.

Reply is filed alongwith previous involvement report.

Arguments heard in part on behalf of accused-applicant.

Ld. Addl. PP submits that he needs sometime to go through
the file as the application is for regular bail on merits of the case.

For further consideration, put up on **06.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
31.07.2020

FIR No. 32/2019

PS: Prasad Nagar

State Vs. Kamal Kishore

U/s 302/323/341/147/148/149 IPC and 25 Arms Act

31.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Vineet Jain, Counsel for accused-applicant

(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused Kamal Kishore in case FIR No. 32/2019 on the ground of illness of his sister.


Ld. Counsel for the accused-applicant has contended that accused was granted interim bail for 15 days vide order dated 24.06.2020 on the ground of illness of his sister. That applicant moved subsequent application for interim bail which was dismissed as withdrawn. That sister of the accused-applicant went to RML Hospital for seeking opinion on her X-ray and also for checkup and concerned doctor advised her for further bed rest for 7 days. That sister of the accused-applicant requires assistance for her take care and widow mother of the accused also requires presence of accused as there is no other male member in the family of the accused.

Ld. Addl. PP submits that IO has sought time for verification of the medical documents respect of the sister of the accused-applicant.

In the totality of the facts and circumstances, as the accused



lost his father recently and his mother is stated to be not in a fit emotional state to look after the younger sister of the accused-applicant who has fractured her leg and she is still not recovered, **14 days interim bail is granted to the accused-applicant Kamal Kishore upon furnishing personal bond in the sum of Rs. 50,000/- with one surety in the like amount** and subject to the condition that he shall mention his mobile phone number, which number it shall be ensured by the accused remains switched on mode throughout the period of interim bail with location activated and shared with the IO at all times. Moreover, once in 24 hours every day, accused-applicant through said mobile phone shall telephonically inform the IO about his whereabouts. That at no time and under no circumstances during this period of interim bail, the accused applicant shall be found within 1 km radius of the residential address of the complainant and shall in no manner attempt even to communicate / contact the complainant or his family, to threaten, intimidate witnesses or interfere with the course of justice or temper the evidence in any manner.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
31.07.2020

FIR No. 43/2018
PS: Sadar Bazar
State Vs. Shakir
U/s 302/34 IPC

31.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State
Sh. Diwanshu Sehgal, Counsel for accused-applicant
(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail of 45 days on behalf of accused Shakir in case FIR No. 43/2018 invoking guidelines issued by High Powered Committee of High Court of Delhi dated 18.05.2020 for release of the UTPs in order to decongest the prisons in Delhi due to out break of covid-19 pandemic.

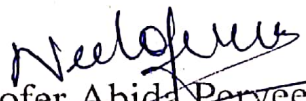
Custody certificate and conduct report in respect of the accused-applicant is received. Report is forwarded to Ld. Counsel for the accused-applicant through whatsapp.

As per report, the conduct of accused-applicant is unsatisfactory during custody as he has been awarded punishment on 17.02.2020 for disorderly behaviour.

At this stage, ld. Counsel for the accused-applicant submits that he does not want to press upon this application and that same may be dismissed as withdrawn. It is ordered accordingly. **Application under**

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Section 439 CrPC for grant of interim bail of 45 days on behalf of accused Shakir in case FIR No. 43/2018 is dismissed as withdrawn.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
31.07.2020

FIR No. 131/2018

PS: Hauz Qazi

State Vs. Dolly Chaudhary

U/s 364/365/302/201/120B/34 IPC

31.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

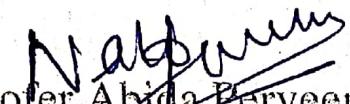
Sh. A. P. S. Sisodia, counsel for accused-applicant (through video conferencing)

This ^{is} an application under Section 439 CrPC for grant of bail on behalf of accused Dolly Chuadhary in case FIR N o. 131/2018.

Arguments heard on behalf of the State.

Ld. Counsel for accused-applicant seeks time to furnish judicial pronouncements. Let the same be sent on the email ID of the Court i.e. ndpscourt222@gmail.com by 5.8.2020. ^{ng}

For orders, put up on 06.08.2020.


(Neelofer Abida Perveen)
ASJ (Central) JHC/Delhi
31.07.2020

FIR No. 245/2018

PS: Nabi Karim

State Vs. Parveen Kumar @ Pummy

U/s 302 IPC

31.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Naveen Guar, Counsel for accused-applicant (through video conferencing)

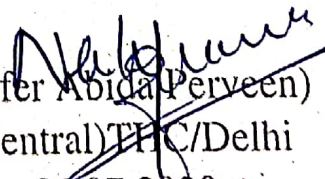
Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused Parveen Kumar @ Pummy in case FIR No. 245/18 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi due to outbreak of covid-19 pandemic.

Ld. Counsel submits that the accused-applicant fulfills all the criteria under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 as accused-applicant is in custody since 27.07.2018.

Let report be called from the IO in respect of the previous involvement of accused-applicant Parveen Kumar @ Pummy other than the present case. Custody certificate alongwith conduct report be also called from the Jail Superintendent.

For report and consideration, put up on **10.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
31.07.2020

FIR No. 91/2018

PS: Kotwali

State Vs. Mohsin Alam

U/s 342/395/397/412/120B IPC and 25/27/54/59 Arms Act

31.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

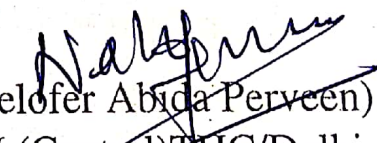
Sh. Akram Khan, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for extension of interim bail on behalf of accused Mohsin Alam in case FIR No. 91/18.

Copy of order dated 22.06.2020 is not annexed with the application. Ld. Counsel for seeks some time to file on record copy of order dated 22.06.2020.

For filing of order and consideration, put up on **05.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi

31.07.2020

FIR No. 91/2018

PS: Kotwali

State Vs. Sachin

U/s 342/395/397/412/120B IPC and 25/27/54/59 Arms Act

31.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. V. A. Farooqui, Counsel for accused-applicant (through video conferencing)

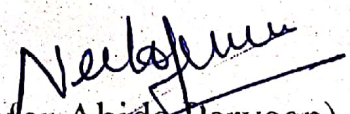
Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused Sachin in case FIR No. 91/18 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi in order to decongest the prisons due to outbreak of covid-19 pandemic.

Ld. Counsel submits that the accused-applicant fulfills all the criteria under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 as accused-applicant is in custody since 04.04.2018.

Let report be called from the IO in respect of the previous involvement of accused-applicant Sachin other than the present case. Custody certificate alongwith conduct report be also called from the Jail Superintendent.

For report and consideration, put up on **11.08.2020**.


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi

31.07.2020